

LOK SABHA
STARRED QUESTION NO. *156
TO BE ANSWERED ON 10.02.2026

CLOSURE OF JUTE MILLS

*156. PROF. SOUGATA RAY:

Will the Minister of TEXTILES वस्त्र मंत्री
be pleased to state :

- (a) the details of jute mills closed due to various reasons in the country during the last three years, State-wise;
- (b) whether the Government has ascertained the reasons behind the closure of jute mills and if so, the details including the reasons therefor;
- (c) the steps taken by the Government to ensure enough raw material for the functioning of existing jute mills in the country; and
- (d) whether the Government has any proposal to rehabilitate large number of employees who lost their livelihood due to the closure of jute mills and if so, the details thereof?

उत्तर
ANSWER
वस्त्र मंत्री (श्री गिरिराज सिंह)
MINISTER OF TEXTILES
(SHRI GIRIRAJ SINGH)

(a) to (d):- A statement is laid on the Table of the House.

THE STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO. *156 ASKED BY PROF. SOUGATA RAY TO BE ANSWERED ON 10.02.2026 REGARDING ‘CLOSURE OF JUTE MILLS’.

(a) & (b): Jute mills provide details of closure to the concerned State Government under the provisions of the Industrial Disputes Act, 1947. After informing the State Government, jute mills also inform the office of the Jute Commissioner so that no orders for the production of jute bags are issued to them. Under the provisions of the Industrial Disputes Act, 1947, details of jute mills in the country that have been closed for various reasons during the past three years and have informed the office of the Jute Commissioner are enclosed at **Annexure-I**. The main reason for the closure of the mills is management-related problems of the company.

(c) & (d): The Government makes every possible effort to ensure the availability of raw jute to jute mills through the Stock Control Order and authorises officers of the State Police (Enforcement Branch) to take action, as and when required, to enforce the Stock Control Order. In addition, the office of the Jute Commissioner also carries out search and seizure operations. Further, under the provisions of the Industrial Disputes Act, 1947, the primary responsibility for the rehabilitation of workers rests with the State Government.

Annexure-I

Annexure referred to in reply to part (a) of the Lok Sabha Starred question no. *156 asked by Prof. Sougata Ray to be answered on 10.02.2026 regarding ‘closure of jute mills’.

Mill/Mills Declaring Permanent Closure

S.N	Closed Mills	State
1	Mahabir Jute Mill	U.P.
